

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY FOURTH SESSION)

No. 5563]

MONDAY, AUGUST 2, 2021

Brief Record of the Proceedings of the Meeting of the Rajya Sabha held on the 2nd August, 2021

11-00 a.m.

1. Felicitations by the Chair

The Chairman congratulated Ms. P.V. Sindhu for winning Bronze Medal in Badminton Women's Singles Event in Olympic Games being held in Tokyo, Japan.

11-02 a.m.

2. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy (in English and Hindi) of the following papers:—

- (a) Thirty-fourth Annual Report and Accounts of the Aeronautical Development Agency (ADA), Bengaluru, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

2. A copy (in English and Hindi) of the Ministry of Information and Broadcasting, Notification No. G.S.R. 416 (E), dated the 17th June, 2021, publishing the Cable Television Networks (Amendment) Rules, 2021, under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995.

3.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Forty-fifth Annual Report and Accounts of the National Film Development Corporation Limited (NFDC), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

4. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Accounts of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2019-20, and the Audit Report thereon, under sub-section (4) of Section 21 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the Sports Authority of India (SAI), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

5. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change, Notification No. S.O. 1687 (E), dated the 23rd April, 2021, regarding the constitution of the Commission for Air Quality Management in National Capital Region and Adjoining Areas to exercise the powers conferred on, and to perform the functions assigned to it under the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, issued under sub-section (1), (2) and (3) of Section (3) of the said Ordinance.

6. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 2239 (E), dated the 10th June, 2021, amending Notification No. S.O. 1242 (E), dated the 8th March, 2019 to insert certain entries in the original Notification, issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment Protection Act, 1986.

7. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 2353 (E), dated the 17th June, 2021, notifying the constitution of the Karnataka Coastal Zone Management Authority and its composition, for a period of three years, with effect from the date of publication of the order in the Official Gazette, issued under sub-sections (1) and (3) of Section 3 of the Environment Protection Act, 1986.

8. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:—

- (i) S.O. 492 (E), dated the 2nd February, 2021, declaring new National Highway No. 320B and inserting its description in the Schedule to the said Act.
- (ii) S.O. 514 (E), dated the 3rd February, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (iii) S.O. 517 (E), dated the 3rd February, 2021, declaring new National Highway No. 440 and inserting its description in the Schedule to the said Act.
- (iv) S.O. 657 (E), dated the 12th February, 2021, declaring new National Highway No. 109K and inserting its description in the Schedule to the said Act.
- (v) S.O. 833 (E), dated the 22nd February, 2021, declaring new National Highway No. 137 and inserting its description in the Schedule to the said Act.
- (vi) S.O. 960 (E), dated the 26th February, 2021, declaring new National Highway No. B-340 and inserting its description in the Schedule to the said Act.

- (vii) S.O. 961 (E), dated the 26th February, 2021 declaring new National Highway No. 516B and inserting its description in the Schedule to the said Act.
- (viii) S.O. 962 (E), dated the 26th February, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (ix) S.O. 1025 (E), dated the 3rd March, 2021, amending Notification No. S.O. 1096 (E), dated 4th August, 2005, to substitute certain entries in the original Notification.
- (x) S.O. 1043 (E), dated the 4th March, 2021, declaring new National Highway No. 119D and inserting its description in the Schedule to the said Act.
- (xi) S.O. 1146 (E), dated the 11th March, 2021, declaring new National Highway No. 119A and inserting its description in the Schedule to the said Act.
- (xii) S.O. 1250 (E), dated the 18th March, 2021, amending Notification No. S.O. 583 (E), dated the 6th February, 2020 to substitute certain entries in the original Notification.
- (xiii) S.O. 1251 (E), dated the 18th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 17.041 (linking NH-95 with NH-I via Laddowal seed farm at Ludhiana) of National Highway No. 95 in the State of Punjab.
- (xiv) S.O. 1252 (E), dated the 18th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 1013.000 to K.M. 1040.300 (Nalbari-Bijni to Guwahati Section) of National Highway No. 31 (New NH - 27) in the State of Assam.
- (xv) S.O. 1253 (E), dated the 18th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 67.000 to K.M. 106.000 (Parwano-Solan Section) of National Highway No. 22 (New NH - 05) in the State of Himachal Pradesh.

- (xvi) S.O. 1254 (E), dated the 18th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 45.700 (Raipur-Simga Section) of National Highway No. 30 (Old NH - 200) in the State of Chhattisgarh.
- (xvii) S.O. 1278 (E), dated the 23rd March, 2021, amending Notification No. S.O. 1096 (E), dated 4th August, 2005 to substitute certain entries in the original Notification.
- (xviii) S.O. 1298 (E), dated the 23rd March, 2021, declaring new National Highway Nos. 516F and 516W and inserting their description in the Schedule to the said Act.
- (xix) S.O. 1299 (E), dated the 23rd March, 2021, declaring new National Highway Nos. 167AD and 167AG and inserting their description in the Schedule to the said Act.
- (xx) S.O. 1300 (E), dated the 23rd March, 2021, declaring new National Highway Nos. 753BE and 548DG and inserting their description in the Schedule to the said Act.
- (xxi) S.O. 1301 (E), dated the 23rd March, 2021, amending Notification No. S.O. 689 (E), dated 4th April, 2011 to substitute certain entries in the original Notification.
- (xxii) S.O. 1302 (E), dated the 23rd March, 2021, declaring new National Highway No. 765DG and inserting its description in the Schedule to the said Act.
- (xxiii) S.O. 1386 (E), dated the 26th March, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (xxiv) S.O. 1403 (E), dated the 30th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 40.860 to K.M. 85.240 (Shujalpur - Ashta Section) of National Highway No. 752C in the State of Madhya Pradesh.
- (xxv) S.O. 1404 (E), dated the 30th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 1.431 to K.M. 183.681 (Poogal – Dantour – Jaggasar – Gokul – Goddu

– Ranjeetpura – Charanwala – Naukh - Bap Section) of National Highway No. 911 in the State of Rajasthan.

- (xxvi) S.O. 1405 (E), dated the 30th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 140.000 to K.M. 217.300 (Ranchi-Rargaon Section) of National Highway No. 33 in the State of Jharkhand.
- (xxvii) S.O. 1494 (E), dated the 7th April, 2021, declaring new National Highway Nos. 167 N and 930 P and inserting their descriptions in the Schedule to the said Act.
- (xxviii) S.O. 1585 (E), dated the 13th April, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (xxix) S.O. 1656 (E), dated the 16th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 119.320 to K.M. 149.052 (Biharsharif-Barbiga-Mokama Section) of National Highway No. 82 in the State of Bihar.
- (xxx) S.O. 1701 (E), dated the 27th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 290.200 to K.M. 320.640 (Aurangabad to Karodi Section) of National Highway No. 211 (New NH - 52) in the State of Maharashtra.
- (xxxix) S.O. 1702 (E), dated the 27th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 43.962 to K.M. 100.065 (Chikhali to Khamgaon Section) of National Highway No. 548CC in the State of Maharashtra.
- (xxxii) S.O. 1711 (E), dated the 29th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 359.310 to K.M. 423.680 (Chikhali - Tarsod Section) of National Highway No. 53 (Old NH - 6) in the State of Maharashtra.
- (xxxiii) S.O. 1712 (E), dated the 29th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 443.000 to K.M. 509.550 (Shamlaji – Motachiloda – Nanachiloda Section) of National Highway No. 48 in the State of Gujarat.

- (xxxiv) S.O. 1713 (E), dated the 29th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 253.700 to K.M. 320.580 (Waranga – Mahagaon Section) of National Highway No. 361 in the State of Maharashtra.
- (xxxv) S.O. 1714 (E), dated the 29th April, 2021, regarding rate of fee to be collected from users of the stretches from K.M. 94.000 to K.M. 174.000 (Karaikudi – Ramanathapuram Section) of National Highway No. 210 (New NH 536) and 500m on SH 35 (Madurai Road) in the State of Tamil Nadu.
- (xxxvi) S.O. 1715 (E), dated the 29th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 186.000 to K.M. 229.000 (Aligarh – Kanpur Section) of National Highway No. 91 in the State of Uttar Pradesh.
- (xxxvii) S.O. 1804 (E), dated the 7th May, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 2.900 to K.M. 33.200 (Pachore – Shujalpur Section) of National Highway No. 752C in the State of Madhya Pradesh.
- (xxxviii) S.O. 1805 (E), dated the 7th May, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 229.000 to K.M. 289.000 (Aligarh – Kanpur Section) of National Highway No. 91 in the State of Uttar Pradesh.
- (xxxix) S.O. 1851 (E), dated the 12th May, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 7.300 to K.M. 48.575 (Nagpur – Umred Section) of National Highway No. 353D in the State of Maharashtra.
- (xl) S.O. 1905 (E), dated the 17th May, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 2.750 to K.M. 136.543 (Dindigul – Theni – Kumily Section) of National Highway No. 183 (from existing K.M. 2.750 to K.M. 73.400 of NH 45E and from existing K.M. 215.500 to K.M. 273.600 of NH 220) in the State of Tamil Nadu.
- (xli) S.O. 1948 (E), dated the 21st May, 2021, declaring new National Highway No. 150C and inserting its description in the Schedule to the said Act.

- (xlii) S.O. 1951 (E), dated the 24th May, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 414.000 to K.M. 491.710 (Binjabahal – Telibani Section) of National Highway No. 6 (New NH-49) in the State of Odisha.
- (xliii) S.O. 2037 (E), dated the 28th May, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to add certain entries in the original Notification.
- (xliv) S.O. 2038 (E), dated the 28th May, 2021, amending Notification No. S.O. 4583 (E), dated the 17th December, 2020 to omit certain entries in the original Notification.
- (xlv) S.O. 2039 (E), dated the 28th May, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (xlvi) S.O. 2041 (E), dated the 28th May, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (xlvii) S.O. 2042 (E), dated the 28th May, 2021, amending Notification No. S.O. 1096 (E), dated 4th August, 2005 to substitute certain entries in the original Notification.
- (xlviii) S.O. 2139 (E), dated the 3rd June, 2021, amending Notification No. S.O. 460 (E), dated 30th March, 2006 to substitute certain entries in the original Notification.
- (xlix) S.O. 2140 (E), dated the 3rd June, 2021, amending Notification No. S.O. 461 (E), dated 30th March, 2006 to substitute certain entries in the original Notification.
- (l) S.O. 2141 (E), dated the 3rd June, 2021, omitting New National Highway No. 148N and its description from the Schedule to the said Act.
- (li) S.O. 2142 (E), dated the 3rd June, 2021, amending Notification No. S.O. 689 (E), dated 4th April, 2011 to substitute certain entries in the original Notification.

- (lii) S.O. 2165 (E), dated the 7th June, 2021, amending Notification No. S.O. 689 (E), dated 4th April, 2011 to substitute certain entries in the original Notification.
- (liii) S.O. 2179 (E), dated the 8th June, 2021, amending Notification No. S.O. 1096 (E), dated 4th August, 2005 to substitute certain entries in the original Notification.
- (liv) S.O. 2248 (E), dated the 11th June, 2021, regarding rate of fee to be collected from users of the stretches from K.M. 275.000 to K.M. 306.540 (Silchar – Balachera Section) of National Highway No. 54 (New NH-27) in the State of Assam.
- (lv) S.O. 2345 (E), dated the 16th June, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 88.600 to K.M. 155.000 (Bameetha – Panna – Nagod – Satna Section) of National Highway No. 75 (New NH-39) in the State of Madhya Pradesh.
- (lvi) S.O. 2435 (E), dated the 21st June, 2021, amending Notification No. S.O. 689 (E), dated 4th April, 2011 to substitute certain entries in the original Notification.
- (lvii) S.O. 2436 (E), dated the 21st June, 2021, regarding rate of fee to be collected from users of the stretches from K.M. 158.000 to K.M. 41.800 of National Highway No. 140 in the State of Andhra Pradesh.
- (lviii) S.O. 2448 (E), dated the 22nd June, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 76.603 to K.M. 124.732 (Jhansi Khajuraho Section) of National Highway No. 39 (old NH-75) in the State of Madhya Pradesh.
- (lix) S.O. 2478 (E), dated the 22nd June, 2021, directing that the Border Road Organisation under Border Road Development Board shall exercise the function relating to the development and maintenance of certain stretches of National Highway No. 109K as specified therein
- (lx) S.O. 2479 (E), dated the 22nd June, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.600 to

K.M. 65.963 (Nakrekal to Tanamcherla Section) of National Highway No. 365 in the State of Telangana.

- (lxi) S.O. 2582 (E), dated the 28th June, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 34.560 (Thikri to Anjad Section) of National Highway No. 347B in the State of Madhya Pradesh.
- (lxii) S.O. 2585 (E), dated the 28th June, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 10.400 to K.M. 66.400 (Jabalpur-Hiran River Section) of National Highway No. 12 (New National Highway 45 in the State of Madhya Pradesh).
- (lxiii) S.O. 2648(E), dated the 1st July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.00 to K.M. 36.710 (Rewa-Sirmour Section) of National Highway No. 135B in the State of Madhya Pradesh.
- (lxiv) S.O. 2649 (E), dated the 1st July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 189.350 to K.M. 205.618 (Quazigund -Banihal Section) of National Highway No. 1A(New NH-44) in the State of Jammu and Kashmir.
- (lxv) S.O. 2650 (E), dated the 1st July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 254.370 to K.M. 291.800 (Morena to Ambah to Porsa Section) of National Highway No. 552 Extension in the State of Madhya Pradesh.
- (lxvi) S.O. 2651 (E), dated the 1st July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 22.800 (Khamgaon Shegaon Section) and K.M.0.000 41.500 (Shegaon - Deori Section Section) of National Highway No. 548C in the State of Maharashtra.
- (lxvii) S.O. 2652 (E), dated the 1st July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 1.300 to 30.700 (Saoner-Dhapewada-Kalmeshwar-Gondkhairi Section) of National Highway No. 547E in the State of Maharashtra.

- (lxviii) S.O. 2690 (E), dated the 5th July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 83.785 (Ghoshpukur - Dhupguri Section) of National Highway No. 31D in the State of West Bengal.
- (lxix) S.O. 2691 (E), dated the 5th July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 290.075 to K.M. 340.200 (Porsa-Ater-Bhind Section) of National Highway No. 552 Extension in the State of Madhya Pradesh.
- (lxx) S.O. 2698 (E), dated the 5th July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 15.100 to K.M. 140.265 (Varanasi-Hanumana Section) of National Highway No. 7 in the State of Uttar Pradesh.
- (lxxi) S.O. 2743 (E), dated the 8th July, 2021, amending Notification No. S.O. 1760 (E), dated the 15th December, 2005 to substitute certain entries in the original Notification.

9. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, issued under Section 11 of the National Highways Authority of India Act, 1988:-

- (i) S.O. 515 (E), dated the 3rd February, 2021, entrusting certain stretches of National Highways, as specified therein, to National Highways Authority of India.
- (ii) S.O. 516 (E), dated the 3rd February, 2021, rescinding Notification No. S.O. 383 (E), dated the 24th January, 2019 with immediate effect.
- (iii) S.O. 1279 (E), dated the 23rd March, 2021, regarding entrustment of certain stretches of the National Highway No. NE 3 in the state of Uttar Pradesh, as mentioned therein, to the National Highways Authority of India.
- (iv) S.O. 1280 (E), dated the 23rd March, 2021, rescinding the Notification No. S.O. 1175 (E), dated the 22nd March, 2016 with immediate effect.

- (v) S.O. 1385 (E), dated the 26th March, 2021, entrusting certain stretch of National Highways as specified therein, to the National Highways Authority of India.
- (vi) S.O. 2040 (E), dated the 28th May, 2021, entrusting certain stretch of National Highways as specified therein, to the National Highways Authority of India.

10. A copy (in English and Hindi) of the Ministry of Road Transport and Highways Notification No. S.O. 2178 (E), dated the 8th June, 2021, regarding entrustment of certain stretches of National Highway No. NH-233 in the State of Uttar Pradesh as mentioned therein to the National Highways Authority of India, issued under Section 11 of the National Highways Authority of India Act, 1988.

11. A copy each (in English and Hindi) of the following Notifications of the Ministry of Mines, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulations) Act, 1957, :—

- (i) S.O. 2805 (E), dated the 13th July, 2021, authorizing certain specified Officers of the Atomic Mineral Directorate for Exploration and Research to prefer complaints in writing in respect of any offence punishable under the said Act or the rules made thereunder in respect of minerals specified in Part B of the First Schedule to the said Act.
- (ii) S.O. 2807 (E), dated the 13th July, 2021, authorizing certain specified Officers of the Atomic Mineral Directorate for Exploration and Research (AMD) to exercise all or any of the powers specified in sub-section(1) of Section 24 of the said Act, in respect of minerals specified in Part B of the First Schedule to the said Act.

12.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Thirty-second Annual Report and Accounts of the Andaman and Nicobar Islands Integrated Development Corporation Limited (ANIIDCO), Port Blair, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

13. A copy each (in English and Hindi) of the following Statements showing action taken by Government on the various assurances, promises and undertakings given during the Session shown against each:-

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| 1. | Statement No. XXXII | Two Hundred and Tenth, 2007 |
| 2. | Statement No. XXVIII | Two Hundred and Twenty First, 2010 |
| 3. | Statement No. XXVI | Two Hundred and Twenty Eighth, 2013 |
| 4. | Statement No. XXIV | Two Hundred and Thirtieth, 2013-14 |
| 5. | Statement No. XXIV | Two Hundred and Thirty Second, 2014 |
| 6. | Statement No. XXIII | Two Hundred and Thirty Third, 2014 |
| 7. | Statement No. XX | Two Hundred and Thirty Fourth, 2015 |
| 8. | Statement No. XXI | Two Hundred and Thirty Fifth, 2015 |
| 9. | Statement No. XVIII | Two Hundred and Thirty Seventh, 2015 |
| 10. | Statement No. XVII | Two Hundred and Thirty Eighth, 2016 |
| 11. | Statement No. XVI | Two Hundred and Thirty Ninth, 2016 |
| 12. | Statement No. XV | Two Hundred and Fortieth, 2016 |
| 13. | Statement No. XIV | Two Hundred and Forty First, 2016 |
| 14. | Statement No. XIII | Two Hundred and Forty Second, 2017 |
| 15. | Statement No. XI | Two Hundred and Forty Third, 2017 |
| 16. | Statement No. X | Two Hundred and Forty Fourth, 2017-18 |
| 17. | Statement No. X | Two Hundred and Forty Fifth, 2018 |
| 18. | Statement No. IX | Two Hundred and Forty Sixth, 2018 |
| 19. | Statement No. VIII | Two Hundred and Forty Seventh, 2018-19 |
| 20. | Statement No. VI | Two Hundred and Forty Ninth, 2019 |
| 21. | Statement No. V | Two Hundred and Fiftieth, 2019 |
| 22. | Statement No. IV | Two Hundred and Fifty First, 2020 |
| 23. | Statement No. III | Two Hundred and Fifty Second, 2020 |
| 24. | Statement No. II | Two Hundred and Fifty Third, 2021 |

14. A copy (in English and Hindi) of the Ministry of Defence Notification No. S.R.O. 15, dated the March 21 – March 27, 2021 (Weekly Gazette), declaring that service or duty in the Union Territory of Andaman and Nicobar Islands shall be ‘active service’ within the meaning and for the purpose of the Navy Act, 1957, for a period of five years, with effect from 13th January, 2020, issued under clause (b) of sub-section (1) of Section 3 of the said Act.

15. A copy (in English and Hindi) of the Ministry of Defence Notification number S.R.O. 18, dated June 20 – June 26, 2021 (Weekly Gazette), notifying that an individual eligible to receive the pension benefits can use Aadhaar authentication on voluntary basis for identification in SPARSH and the guidelines regarding Aadhaar authentication to be adhered to by the PCDA (Pensions) Allahabad along with other conditions specified therein, issued under sub clause (ii) of clause (b) of sub-section (4) of Section 4 of the Aadhaar (Targetted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 read with rule 5 of the Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020.

11-03 a.m.

3. Report of the Committee on Subordinate Legislation

Shri Partap Singh Bajwa presented the Two Hundred and Forty Seventh Report (in English and Hindi) of the Committee on Subordinate Legislation on the Statutory Orders Laid on the Table of the Rajya Sabha during its 253rd Session.

4. Report of the Department-related Parliamentary Standing Committee on Commerce

Shri Jugalsinh Lokhandwala presented the 163rd Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by Government on the recommendations/observations of the Committee contained in its One Hundred and Fifty Eighth Report on 'Attracting Investment in Post-Covid Economy: Challenges and Opportunities for India'.

5. Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture

Shri T. G. Venkatesh presented the Two Hundred Ninety Seventh Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Functioning of Airports Authority of India'.

11-05 a.m.

6. Statements by Ministers

1. Shri Anurag Singh Thakur, Minister of Information and Broadcasting and Minister of Youth Affairs and Sports, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations contained in the Three Hundred and Twenty-fifth Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports.

2. Shri Prahalad Singh Patel, Minister of State in the Ministry of Jal Shakti and Ministry of Food Processing Industries, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations contained in the Eleventh Report of the Department-related Parliamentary Standing Committee on Water Resources on Demands for Grants (2021-22) pertaining to the Department of Drinking Water and Sanitation, Ministry of Jal Shakti.

3. Shri Pankaj Chaowdhary, Minister of State in the Ministry of Finance, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations contained in the Twenty-fifth Report of the Department-related Parliamentary Standing Committee on Finance on Demands for Grants (2021-22) pertaining to the Ministry of Finance.

4. Shri Bhanu Pratap Singh Verma, Minister of State in the Ministry of Micro, Small and Medium Enterprises, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations/observations contained in the Three Hundredth Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2020-21) pertaining to the Ministry of Micro, Small and Medium Enterprises.

11-07 a.m.

7. Motion for election to the Committee on Welfare of Other Backward Classes

A motion for election of two Members to the Committee on Welfare of Other Backward Classes was moved and adopted.

11-08 a.m.

8. Motion for election to the Committee on Public Accounts

A motion for election of two Members to the Committee on Public Accounts was moved and adopted.

§11-10 a.m.

The House adjourned and re-assembled at 12-00 Noon.

12-00 Noon

9. Starred Questions

Starred Question No. 136 to 139 were orally answered. Answers to remaining Starred Question Nos. 140 to 150 were laid on the Table.

10. Unstarred Questions

Answers to Unstarred Question Nos. 1441 to 1600 were laid on the Table.

§12-29 p.m.

The House adjourned and re-assembled at 2-00 p.m.

π2-01 p.m.

11. Statement by Minister Correcting Answer to Question

Shri Ajay Bhatt, Minister of State in the Ministry of Defence and Minister of State in the Ministry of Tourism, laid on the Table, a statement (in English and Hindi) correcting the answer to Unstarred Question 654 given in the Rajya Sabha on the 26th July, 2021, regarding 'Privatisation of Defence Establishments'.

2-02 p.m.

12. Government Bill — Introduced

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021, was introduced by Shri Arjun Munda, Minister of Tribal Affairs.

§ From 11-09 a.m. to 11-10 a.m., some points were raised.

§ From 12-28 p.m. to 12-29 p.m., some points were raised.

π From 2-00 p.m. to 2-01 p.m., some points were raised.

2-03 p.m.

13. Government Bills — Passed/Under Consideration

(1) The Inland Vessels Bill, 2021, as passed by Lok Sabha

Shri Sarbananda Sonowal, Minister of Ports, Shipping and Waterways and Minister of AYUSH, moved motion for consideration of the Bill.

The following Members took part in the discussion:—

2-04 p.m.	1.	Shri Shaktisinh Gohil
2-05 p.m.	2.	Shri Mahesh Poddar
2-07 p.m.	3.	Shri Prasanna Acharya
2-12 p.m.	4.	Dr. Banda Prakash
2-15 p.m.	5.	Dr. M. Thambidurai
2-19 p.m.	6.	Shri Ayodhya Rami Reddy
2-25 p.m.	7.	Shri Ramdas Athawale, <i>Minister of State in the Ministry of Social Justice and Empowerment</i>
2-28 p.m.	8.	Shri Rambhai Harjibhai Mokariya
2-30 p.m.	9.	Shri Kanakamedala Ravindra Kumar

2-32 p.m.

Shri Sarbananda Sonowal replied to the discussion.

2-33 p.m.

The motion for consideration of the Bill was adopted.

Clauses 2 to 114 were adopted.

Clause 1, the Enacting Formula and the Title were adopted.

2- 34 p.m.

The motion moved by Shri Sarbananda Sonowal that the Bill be passed was adopted and the Bill was passed.

⁹2-36 p.m.

The House adjourned and re-assembled at 3-36 p.m.

⁹ From 2-35 p.m. to 2-36 p.m., some points were raised.

[∇]3-38 p.m.

^ø(2) (i) **The Appropriation (No.4) Bill, 2021, as passed by Lok Sabha.**

(ii) **The Appropriation (No. 3) Bill, 2021, as passed by Lok Sabha.**

Shri Pankaj Chaowdhary, Minister of State in the Ministry of Finance, moved motions for consideration of the Bills.

Shri Pankaj Chaowdhary had not commenced his speech while moving the Motions.

The discussion had not commenced.

(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by the following Members, who entered the 'Well' of the House, displayed placards, shouted slogans and persistently and willfully obstructed the proceedings of the House, the Chair repeatedly adjourned the House)

1. Ms. Dola Sen
2. Ms. Arpita Ghosh
3. Shrimati Shanta Chhetri
4. Shrimati Mausam Noor
5. Shri Md. Nadimul Haque
6. Shri Abir Ranjan Biswas
7. Shri Ripun Bora
8. Shri Shaktisinh Gohil
9. Shri G.C. Chandrashekhar
10. Shri Dhiraj Prasad Sahu
11. Dr. L. Hanumanthaiah
12. Shri Akhilesh Prasad Singh
13. Shri Rajmani Patel
14. Dr. Ameer Yajnik
15. Shrimati Phulo Devi Netam
16. Shrimati Chhaya Verma
17. Shri Kumar Ketkar

[∇] From 3-36 p.m. to 3-38 p.m., some points were raised.

^ø Taken up together.

18. *Shri Naranbhai J. Rathwa*
19. *Shri Partap Singh Bajwa*
20. *Shri Deepender Singh Hooda*
21. *Shri Syed Nasir Hussain*
22. *Jharna Das Baidya*
23. *Shri K. Somaprasad*
24. *Shri John Brittas*
25. *Dr. V. Sivadasan*
26. *Shri Sushil Kumar Gupta*
27. *Shri Sanjay Singh*
28. *Shri Binoy Viswam*
29. *Shri Vishambhar Prasad Nishad*

Due to continuous disruptions in the proceedings of the House, 16 Matters to be Raised with Permission (Zero Hour Submissions) and 7 Special Mention notices permitted by the Chairman, as detailed below on matters of public importance, could not be taken up.

Matters raised with Permission

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|----|----------------------------------|---|
| 1. | Shrimati Jharna Das Baidya | Increase in rape cases of tribal girls in the country. |
| 2. | Shri Vishambhar Prasad Nishad | Non issuance of ST Certificate to students in U.P. |
| 3. | Shri K. J. Alphons | Need to scrutinize functioning of cooperative banks to check frauds. |
| 4. | Dr. M. Thambidurai | Protection of rights of Tamil Nadu in sharing water of river Cauvery. |
| 5. | Shri Prashanta Nanda | Concern over availability of smuggled cigarettes in the country. |
| 6. | Shri Kanakamedala Ravindra Kumar | Crisis prevailing between two neighboring States |
| 7. | Shri V. Vijayasai Reddy | Problems being faced by students to study abroad. |
| 8. | Shri Sambhaji Chhatrapati | Recurring floods in western Maharashtra and Konkan region. |
| 9. | Prof. Manoj Kumar Jha | Caste based Census for 2021 |

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|-----|---------------------------|---|
| 10. | Shri K.C. Venugopal | Misuse of Unlawful Activities (Prevention) Act, 1967. |
| 11. | Shri Sanjay Singh | Enhancing basic pay and payment of arrears to Central Government Employees. |
| 12. | Shri M. V. Shreyams Kumar | Indian expatriates losing jobs in Gulf countries. |
| 13. | Shri Harnath Singh Yadav | Population Control Act. |
| 14. | Shri Sujeet Kumar | Poor mobile network/ internet connectivity hampering the education of tribal children in Koraput, Balangir and Kalahandi region. |
| 15. | Shri Rewati Raman Singh | Opening of Motilal Nehru Medical College, Prayagraj for treatment of the general public in case of the possible third wave of COVID-19. |
| 16. | Dr. Amar Patnaik | Increase resource transfer to States by including cess and surcharge collections in the divisible pool. |

Special Mentions

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|----|-----------------------------------|--|
| 1. | Shri Sanjay Raut | Approval for nine proposed medical colleges in Maharashtra. |
| 2. | Shri Nabam Rebia | Discrimination being faced by people from North East India. |
| 3. | Shri Vijay Pal Singh Tomar | Opening of new bank branches in UP. |
| 4. | Shri Maharaja Sanajaoba Leishemba | Conversion of the Manipur University of Culture to a Central University. |
| 5. | Shri Anil Desai | Tax dispute with UK's Cairn Energy PLC. |
| 6. | Shri Partap Singh Bajwa | Incentivize farmers to prevent stubble burning. |

7. Dr. Fauzia Khan Inclusion of Mucormycosis treatment under Government Health Insurance Schemes.

^Φ3-40 p.m.

The House adjourned till 11-00 a.m. on Tuesday, the 3rd August, 2021.

DESH DEEPAK VERMA,
Secretary-General

^Φ From 3-39 p.m. to 3-40 p.m., some points were raised.

For Reference and record.

The request for laying of written speeches by Shri Neeraj Dangi and Shri Kanakamedala Ravindra Kumar, Members during the discussion on the Factoring Regulation (Amendment) Bill, 2021, as passed by Lok Sabha on the 29th July, 2021, was acceded to by the Hon'ble Chairman.